

LIB

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.119/2020**

**Date of decision: 31.01.2020**

**CORAM:- R. VIJAYKUMAR, MEMBER (A) .**  
**R.N. SINGH, MEMBER (J) .**

P. Kumar  
Age-54 years,  
working as Jt. Chief  
Controller of explosives,  
Navi Mumbai, Residing at Flat  
No.B-1203, Hill view Residency  
CHS, Ltd., Plot No.5/6, Sector 30/31,  
CBD Belapur, Navi Mumbai-400 614.  
Email.pkumar2416@gmail.com  
Mobile-9444120050.

**... Applicant.**

**(By Advocate Shri Vicky Nagrani)**

**VERSUS.**

1. Union of India  
Through the Secretary,  
(Appellate Authority),  
Ministry of Commerce and  
Industry, DPIIT, Udyog Bhawan,  
New Delhi-110 011.
2. Chief Vigilance Officer,  
Government of India,  
Ministry of Commerce and  
Industry, DPIIT, Udyog Bhawan,  
New Delhi-110 011.
3. M. K. Jhala,  
Jt. Chief Controller of the  
Chief Controller of Explosives  
Having Office at PESO, A Block,  
5<sup>th</sup> Floor, CGO Complex, Seminary Hills,  
Nagpur-440006.
4. Dr. D. C. Pandey,  
Controller of Explosives, office of  
Jt. Chief Controller of Explosives,

A & D Wing, Block 128, 2<sup>nd</sup> floor,  
Shastri Bhavan, Haddows Road,  
Nungam Bakam, Chennai-600006.

.... Respondents.

O R D E R (O R A L)

Per: R.N.SINGH, MEMBER (J)

1. When the case is called out, Shri Vicky Nagrani, learned counsel appeared for the applicant.

2. Heard the learned counsel for the applicant.

3. The applicant has filed the present OA under Section 19 of the Administrative Tribunals Act, 1985 to challenge the order dated 24.11.2019/24.12.2019 (Annexure A-1). The learned counsel for the applicant submits that aggrieved of the aforesaid impugned letters he has submitted a representation dated 07.01.2019 (stated to have wrongly been typed in place of 07.01.2020) (Annexure A-5). To show the bonafide typing error, the learned counsel for the applicant invites our attention to the said representation wherein the impugned order dated 24.11.2019/ 24.12.2019 has been referred.

4. The learned counsel for the applicant submits that though the impugned order has been

passed on the representation of the respondent no.4. However, the contents thereof the impugned order adversely affect the applicant.

5. At this stage, the learned counsel for the applicant submits that the applicant shall be satisfied if the OA is disposed of with direction to the respondent no.1 to consider the applicant's aforesaid representation (Annexure A-5) and to dispose of the same in a time-bound manner.

6. In view of the aforesaid, without going into the merit of the claim of the applicant raised in the present OA, the OA is disposed of with directions to the respondent no.1 to consider the applicant's pending representation and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within 10 weeks from the date of receipt of certified copy of this order.

7. No order as to costs.

(R. N. Singh)  
Member (J)

(R. Vijaykumar)  
Member (A)

